

STATEMENT

Number of persons in detention under Maintenance of Internal Security Act and broad grounds of detention in various states as on 4th June, 1977.

Name of State/Union Territory	No. of persons in detention for reasons connected with the Defence of India, the relations of India with foreign powers, or the security of India	No. of persons in detention for reasons connected with the security of the state or the Maintenance of Public order	No. of persons in detention for reasons connected with the Maintenance of Supplies and Services essential to the community	No. of persons in detention with a view to regulating continued presence of foreigner or for making arrangements for his expulsion from India	Total
1	2	3	4	5	6
Gujarat	20	20
Jammu & Kashmir	52	..	93	145
Kerala	4	4
Maharashtra	3	..	3	6
Manipur	2	2
Meghalaya	1	1
Punjab	224	224
Tamil Nadu	5	5
Tripura	1	1
West Bengal	1042	291	..	1333
Delhi	13	2	15
Mizoram	40	40
TOTAL	13	1150	291	342	1796

The information in respect of remaining States/Union Territories is 'Nil'

Probe into excesses committed by Shri Bansi Lal

525. DR. BAPU KALDATE: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether Government have instituted an enquiry into the excesses committed by Shri Bansi Lal, former Chief Minister of Haryana;

(b) if so, the terms of reference of the enquiry; and

(c) when the report of the enquiry is expected to be available?

THE MINISTER OF HOME AFFAIRS (CHAUDHURI CHARAN SINGH): (a) Yes, Sir.

(b) and (c). A copy of the notification appointing the Commission of Inquiry is laid on the Table of the House. [Placed in Library. See No. LT-345/77].